253 Written Answers

to Questions 254

(घ) क्या बिदिशा भी उन शहरों में हैं। फिसके लिए सहायता अनुदान दिए जाने को सभावना है, यदि नहीं, तो इसके दया कारण है?

बहरी विकास मंत्रालय में राष्य मंत्री (श्री गी. को. भंगन) : (क) से (क्ष) कोन्द्र द्वारा 100 प्रतिकत प्रवर्तित गंगा सफाई योजना के अन्त-गत गंगा नदी को प्रदूषण रहित करने के कार्य के कार्यान्वयन होत् उत्तर प्रदेश, बिहार तथा परिचम बंगाल राज्यों की सरकारों को निधियां प्रदान की गई हैं। गंगा सफाई योजना के तहत किए जाने वाले कार्यों में सीवेज की रोकथाम. मार्ग परिवर्तन तथा झाधन शामिल हैं। पर्यावरण तथा वन मंत्रालय द्वारा देश की सभी प्रमुख नदियों के सात प्रद्रित क्षेत्रों को प्रदूषण रहित करने के लिए राष्ट्रीय नदी सफाई योजना तैयार की जा रही है। प्रदर्भण-रहित करने का कार्य, इन प्रदाषित क्षेत्रों पर स्थित नगरों में आरंभ किया जाएगा जिनमें मध्य प्रदेश में इंटवानदी पर स्थित विदिशा नगर भी कामिल है। राष्ट्रीय नदी सफाई योजना, केन्द्र तथा राज्य सरकारों के मध्य निर्माण कार्यों की समान पंजीपत लागत के आधार पर केन्द्र प्रवर्तित योजना के रूप में आरंभ की जाएगी। तथापि, सदिधाओं को प्रचालन तथा अनुरक्षण लागत पर्णहथा संबं-धित राज्य दुवारा बहुत की जाएगी।

Land acquired by DDA

5170. SHRI O. P. KOHLT: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) how much land has been acquiied by the Delhi Development Authority in the three preceding years from 1991 till 31st March. 1994 and from whom has the land been acquired and at what rate;

(b) whether some big builders have taken illegal possession of the acquired land and have constructed multi-storeyed buildings thereon;

(,c) if so, what is *the area*, involved therein and how it was made possible for these builders to grab the *ac*quired land; and

(*d*) the number of officers and the-' builders against whom action has been. taken in this regard and with what results?

THE MINISTER OF STATE IN THE MINISTRY, OF URBAN.. DEVELOP-MENT (SHRI P. K. THUNOON): (a) The information is given in the enclosed Statement (see below)

(b). About 2 acres of land in Vasant Kunj were encroached by a builder; one and a half storeyed building. was raised.. on about 500 sq. yds. and on the rest of the land, a single storey commercial market was; built which was demolished on 12-5-93 by.the DDA.

(c) It was made possible for the land grabber to encroach the land based on demarcation given by Tehsildar, Mahrauli. that the Khasra No. of the site was. .408 whereas on further demarcation done by A.D.M. (HQ). Government of National Capital Territory pf Delhi, it was found that the site was actually in Khasra No. 413. 414 and 430, Which'were DDA lands.

(d) An inquiry has been instituted by-Financial Commissioner, Government of NCT of Delhi.

Statement

As per report available from Revenue Branch of Government of National Capital Territory of Delhi the year-wise details of land actually taken over is as under :

Year	1. N.		Land Taken Over
بورهم متواورت ولتراويت هيدا م		·	
1991-92 🐁	41		169.93 acres
1992-93			307 .00 acres
1993-94			324.00 acres
ے سیامت بلنے میں بڑے سے د	تصعرفت ب		يبيه أوباه منعيا أورث أوجد فأنب مغناء ورد

Jn addition to' above, 6925 bighas and 1S biswas of land (approx.), of Village Krikroia has been handed over to; DDA but il has not been notified under Section 22.(1) of Land Acquisition- .Act 1984. Land 'acquisition compensation is fixed in each case by the Collector under the pro-. visions of the Land Acquisition Act, 1984 on the basis of market value of the land on the daw of Section 4 notiiteation plus *30% solatium*. This amount is further subject to the decision of the civil courts on reference and in appeal . Therefore there is no singla rate of land acquisition which can be cited in response to the question. However, at a euide to the Land Acqnintion Collectors and in the interest of the agriculturists the Lt, Governor has indicated the minimum compensation for agrieatairat land as under :

(i) Rs. 1.5 lace per acre for land situated in the river bed between the forward bond;

(il) Rs. 4.65 lacs per acre for all other agricultural land.

So far as non-agricultural land is concerned, the' rates fixed by Land & Develop-aseot office for different parts of Delhi are taken a guide by the Land Acquisition Collectors.

Shitting of *Government* Departments and offices *from Delhi*

5171. SHRI O. P. KOHU : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether Government have been making announcoments from time to time about shifting some Government Dcpait-ments and offices of the public sector undertakings outside the capital to decon-gest Delhi-,

(b) if so, the names of the Department!, and offices shifted outside Delhi so far; and

(c) if no Department or office has been shifted so far what are the reasons therefor ?

THE MINISTER OP STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI P. K. THUNGON) : (a) Yes, Sir.

(b) The names of the Central Goveni-aent' offices- and offices of Public Sector Undertaking which have shifted. outside Delhi in the recent past are given in the statement enclosed. (*See* below)

(c) Does not arise in view of (b) above.

Statemeat

Details of offices shifted outside Delhi during neent past.

S: Nò.	Name of the Office	Where shifted
I. CE	NTRAL GOVERNMENT OFFICES :	
(i)	Postal-Staff College	Ghaziabad
(ii)	National Labour Institute	Noida
(iii)	National Vocational Training Institute for Women	Noida
2, PU	BETC SECTOR UNDERTAKINGS :	
(i)	Faradeep Phosphates Ltd. (Headquarters)	Bhubaneswar, Orissa
(ii	Pyrites; Phosphates & Chemicals Ltd. (Headquarters)	Noida
(HD)	Indo-Butma Petroleum Co. Ltd. (Headquarters) Chemichi Division	Noida
(iY)	National Project Construction Corporation Ltd. (Hendytaners)	Shifted partially to Faridahad